## GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:2415
ANSWERED ON:08.12.2014
CONSTRUCTION OF BUILDINGS AROUND AIRPORTS
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## Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the rules/norms laid down for construction of buildings around airports along with the mechanism to check violations of these rules/norms;
- (b) the details of No Objection Certificates (NOCs) issued by the Airport Authority of India (AAI) for construction of buildings/structures in Mumbai during the last three years and the current year;
- (c) whether any cases of violations of the rules/norms laid down for construction of buildings around airport in Mumbai have come to the notice of AAI during the said period; and
- (d) if so, the details thereof along with the action taken by AAI thereon?

## **Answer**

Minister of State in the Ministry of CIVIL AVIATION (Dr. Mahesh Sharma)

- (a): Construction of buildings in the vicinity of airports of the country are regulated by the provision of S.O. 84(E) notified on 14th January, 2010 which inter-alia provides for a mechanism to check violations in this regard.
- (b): Total number of 398 NoC for the year 2011, 352 NoC for the year 2012, 741 NoC for the year 2013 and 386 NoC for the year 2014 (as on November 2014) have been issued by the Airports Authority of India (AAI) for construction of building/ structure in Mumbai.
- (c) & (d): It is the responsibility of the concerned Airport Director to check violations as per the provisions of Aircraft (Demolition of Obstruction caused by Building and Trees etc.) Rules, 1994. However, AAI has informed that a minar lies in the approach path of runway 16/34 of Juhu Airport and the Directorate General of Civil Aviation has taken up the issue with BEST, on whose land the structure is located.